

In the same way, other items also. We are trying to have more trade with other countries. As we are now beginning to do this and as we are just now making arrangements about various things, I do not think it will be proper for me to give out details. Otherwise, business may fail. Therefore, it is not necessary that I must speak more about it. I think it will be possible to give a better account next year. That is all that I can say on this occasion.

Shri Panigrahi: May I ask one question, Sir?

Mr. Deputy-Speaker: There is a good promise made. What more is there?

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Union Duties of Excise (Distribution) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 13th December, 1957 and transmitted to the Rajya Sabha for its recommendations on the same day and to state that the Rajya Sabha at its sitting held on the 19th December, 1957, recommended that the following amendment be made in the said Bill:—

That at page 1, in the long title, the following be added at the end, namely:—

"in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report, dated the 30th day of September, 1957".

(ii) I am directed to inform the Lok Sabha that the Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957, which was passed by the Lok Sabha at its sitting held on the 13th December, 1957, has been passed by the Rajya Sabha at its sitting held on the 19th December, 1957, with the following amendment:—

Long Title

That at page 1, in the long title, the following be added at the end, namely:—

"in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission in its report dated the 30th day of September, 1957."

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 126 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendment be communicated to this House.'

UNION DUTIES OF EXCISE (DISTRIBUTION) BILL

LAI D ON THE TABLE, AS PASSED BY
RAJYA SABHA

Sir, I lay on the Table of the House the Union Duties of Excise (Distribution) Bill, 1957 which has been returned by Rajya Sabha with the recommendation.

ESTATE DUTY AND TAX ON RAILWAY PASSENGER FARES (DISTRIBUTION) BILL

LAI D ON THE TABLE, AS PASSED BY
RAJYA SABHA

Sir, I also lay on the Table of the House the Estate Duty and Tax on Railway Passenger Fares (Distribution) Bill, 1957 which has been returned by Rajya Sabha with an amendment.